SHRIMATI INDIRA GANDHI: Madam, similar facilities were given for the Buddhist meeting which was earlier celebrated on the 2,500th Anniversary of the Buddha.

Shri A. D. MANI: May I ask the hon. Minister and the Prime Minister whether the welcome to delegates in this Congress has had an excellent reception abroad and has been regarded as the best answer to the Portuguese slander about Goa and the alleged ill-treatment of Christian minorities in India?

SHRIMATI INDIRA GANDHI: Mr. Mani did very well.

WRITTEN ANSWERS TO QUESTIONS

PAK-CHINA ROAD

*299. SHRI SITARAM JAIPURIA: Will the Minister of EXTERNAL AFF-AIRS be pleased to state:

- (a) whether Government's attention has been drawn to a news-item published in the Hindustan Times of the 1st October, 1964 in which it is mentioned that the Government of Pakistan proposes to construct an all weather road between Rawalpindi and China via Gilgit; and
- (b) if so, what is Government's reaction in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI LAKSHMI N. MENON): (a) Yes, Sir.

(b) As the northern areas of the Indian State of Jammu and Kashmir are under Pakistan's unlawful occupation and as the Security Council is seized of the matter, the Government of India have taken no further steps in the matter.

FACTORY AT MANAVALAKURICHI

*300. SHRIMATI DEVAKI
GOPIDAS:
SHRI PALAT KUNHI
KOYA:

Will the PRIME MINISTER be pleased to state:

- (a) what is the amount proposed to be invested by Government in the factory at Manavalakurichi in Kerala;
 and
- (b) what are the products to be manufactured there?

THE PRIME MINISTER AND MINISTER OF ATOMIC ENERGY (SHRI LAL BAHADUR): (a) The total investment on the new plant at Manavalakurichi is likely to be of the order of Rs. 35 lakhs.

(b) The new plant will produce ilmenite, monazite, rutile and zircon.

LABOUR LEGISLATION IN JAMMU AND KASHMIR

*304.
SHRI NIREN GHOSE:
SHRI M. BASAVAPUNNIAH:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government propose to implement labour legislation in the State of Jammu and Kashmir in the near future;
- (b) if so, what is the probable date for such a decision; and
- (c) if the answer to part (a) above be in the negative, what are the reasons therefor?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI D. SANJIVAY-YA): (a) and (b) Implementation of State Labour Laws is the responsibility of the State Government. The Central Labour Laws can be extended to that State only with the prior concurrence of the Government of Jammu and Kashmir. The State Government have given their consent to the